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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH CUTTACK

Original Application No. 179 of 1994

Date of Decision: 7. 4. 1994

M.K. Murty

Applicant(s)

Versus

Union of India & Others Respondent(s)

(FOR INSTRUCTIONS)

1. Whether it be referred to reporters or not ? *M*
2. Whether it be circulated to all the Benches of the Central Administrative Tribunals or not ? *M*

1.54.1

MEMBER (ADMINISTRATIVE)
07 APR 94

leg 7-4-94

VICE-CHAIRMAN

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CENTRAL ADMINISTRATIVE TRIBUNAL
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Versus

Union of India & Others

Respondents

For the applicant

M/s.A.K.Rao
M.K.Mohanty,
Advocates

For the respondents

-

C O R A M:

THE HONOURABLE MR.K.P. ACHARYA, VICE - CHAIRMAN

AND

THE HONOURABLE MR.H.RAJENDRA PRASAD, MEMBER (ADMN)

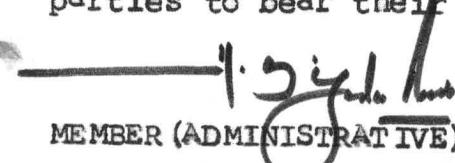
JUDGMENT

MR.K.P.ACHARYA, VICE-CHAIRMAN: This case came up for admission to-day.

We did not like to keep this matter unnecessarily pending because it was a very simple matter.

2. Vide judgment passed in O.A.No.352/93 disposed of on 21.7.93, the Bench had directed the opposite parties to dispose of the proceedings within 150 days from the date of receipt of a copy of the judgment. It was told to us by Mr.A.K. Rao, learned counsel for the petitioner that the enquiry report has been submitted to the disciplinary authority in the month of November, 1993 and as yet the disciplinary authority has not passed any order. In case the statement of fact made by the petitioner's counsel is true and correct, it is directed that the disciplinary authority should finally dispose of the matter within 30 days from the date of receipt of a copy of
for

the judgment; failing which it would be held that the proceeding is deemed to have been quashed. Thus the application is accordingly disposed of leaving the parties to bear their own costs.



MEMBER (ADMINISTRATIVE)

07 APR 94



7-4-94
VICE-CHAIRMAN

Central Administrative Tribunal
Cuttack Bench Cuttack
dated the 7.4.94 $\frac{1}{2}$ B.K. Sahoo